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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CONT.CAS(C) 513/2023 & CM APPL. 19847/2023**

AMIT JUYAL

..... Petitioner

Through: Mr. Arkaneil Bhaumik for Dr. Amit George, Advocates.

versus

GOVERNMENT OF NCT OF DELHI & ORS.

..... Respondents

Through: Mrs. Avnish Ahlawat, Standing Counsel for DTC with Ms. Tania Ahlawat, Advocate for R-2 and 4.
Mr. Udit Malik, ASC, GNCTD with Mr. Vishal Chanda, Advocate.

CORAM:

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

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21.04.2023

CM APPL. 19847/2023 (for exemption)

Allowed, subject to all just exceptions.

Accordingly, the present application is disposed of.

CONT.CAS(C) 513/2023

1. This petition has been filed seeking compliance of the directions issued by the Division Bench *vide* order dated 19.10.2022 in W.P.(C) 14789/2022 wherein Respondent No. 1 and 2 were directed to decide the representation of the Petitioner within four months from the date of the order i.e., 19.10.2022.
2. Issue notice. Learned counsel for the Respondents accepts notice.
3. The learned counsel for the Respondents states on instructions from

Respondent No. 3 that the Petitioner's representation has been forwarded by Respondent No.2 to the Ministry of Transport, Government of National Capital Territory of Delhi ('GNCTD'). He states that he has no instructions with respect to the time required by the concerned Ministry to decide the representation of the Petitioner herein.

4. The learned counsel for the Petitioner states that the four month's period granted by the Division Bench expired on 19.02.2023 and therefore, the wilful non-compliance of the order is writ large on the record. He states that the indecision of GNCTD is causing grave prejudice to the Petitioner who suffers during his bus travel and he therefore, prays that the Respondents be directed to take a decision expeditiously.

5. The direction issued by the Division Bench through GNCTD is limited to taking a decision on the representation of the Petitioner and therefore, the Respondent's inaction and non-consideration of the said representation for more than six months is certainly protracted.

6. At request of the learned counsel for the Respondents, by way of a last opportunity, the matter is adjourned and the Respondents are directed to comply with the orders of the Division Bench within a period of one month, failing which the Managing Director of Respondent No. 2 shall remain present in Court on the next date of hearing.

7. List on 18.08.2023.

APRIL 21, 2023/msh/ms

MANMEET PRITAM SINGH ARORA, J

[Click here to check corrigendum, if any](#)